

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**EP NO. 03 OF 2017 & IA NO. 874 OF 2017 IN
APPEAL NO. 301 OF 2013 & IA NO. 152 OF 2018**

Dated : 23rd March, 2018

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Tata Power Delhi Distribution Limited ... Appellant(s)/Petitioner(s)
Vs.**

**North Municipal Corporation of Delhi
(North Delhi Municipal Corporation) & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. Devashish Marwah
Mr. Akshat Srivastava

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Vikas Maini for R-2

ORDER

**IA NO. 152 OF 2018
(Appl. for condonation of delay in filing reply)**

The learned counsel appearing for the second Respondent submitted that there is a delay of 15 days in filing the reply which has been explained satisfactorily and sufficient cause has been made in the application. The same may kindly be accepted and delay may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned council appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 152 of 2018, for delay in filing the reply is allowed. Application is disposed of.

EP NO. 03 OF 2017 & IA NO. 874 OF 2017 IN APPEAL NO. 301 OF 2013

Learned counsel, Mr. Devashish Marwah, appearing for the appellant prays for two weeks' time to file rejoinder.

Submissions made by the learned counsel appearing for the appellant, at supra, placed on record.

Learned counsel appearing for the appellant is granted two weeks' time for filing rejoinder on or before 06.04.2018 after duly serving copy on the other side.

List the matter on **09.04.2018** as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
js/kt

(Justice N.K. Patil)
Judicial Member